

**GOVERNMENT OF INDIA  
WATER RESOURCES  
LOK SABHA**

UNSTARRED QUESTION NO:6445  
ANSWERED ON:05.05.2010  
MANDATORY RAIN WATER HARVESTING  
Sugumar Shri K.

**Will the Minister of WATER RESOURCES be pleased to state:**

- (a) whether the Central Ground Water Authority has suggested to make rain water harvesting mandatory in all institutions and residential units;
- (b) if so, the details thereof;
- (c) whether the Government has issued any instructions to this effect to all the State Governments; and
- (d) if so, the details thereof and the reaction of the various State Governments in this regard?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT H. PALA)

(a) to (d) The Central Ground Water Authority (CGWA) issued directions to all the Residential Group Housing Societies / Institutions / Schools / Hotels / Industrial Establishments falling in the over-exploited and critical areas (except in the water logged areas) in the country to adopt roof top rain water harvesting systems in their premises latest by May 2010. The instructions of CGWA have been widely publicised through Public Notices in newspapers. The CGWA has also issued necessary instructions to all the State Governments having 'over-exploited' areas for taking necessary measures to adopt / promote artificial recharge to ground water/rain water harvesting, conservation of ground water and to also include provision for roof top rain water harvesting mandatory under the building bye-laws.

The State Governments have informed that various measures for promoting/adopting rain water harvesting by way of changing building by-laws, implementing schemes and providing incentives have already been undertaken or initiated.